

**Fifteenth Kerala Legislative Assembly**  
**Bill No. 85**

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**THE KERALA LAND REFORMS (AMENDMENT)**  
**BILL, 2021**

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2022

KERALA NIYAMASABHA PRINTING PRESS.

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*A*

*BILL*

*further to amend the Kerala Land Reforms Act, 1963.*

*Preamble.*—WHEREAS, it is expedient further to amend the Kerala Land Reforms Act, 1963, for the purposes hereinafter appearing;

BE it enacted in the Seventy-second Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Land Reforms (Amendment) Act, 2021.

(2) It shall come into force at once.

2. *Amendment of section 102.*—In sub-section (1) of section 102 of the Kerala Land Reforms Act, 1963 (1 of 1964), for the words, figures and letter “Section 106 or Section 106A”, the words, figures and letters “Section 106, Section 106A or Section 106B” shall be substituted.

**STATEMENT OF OBJECTS AND REASONS**

According to sub-section (1) of section 102 of the Kerala Land Reforms Act, 1963, the Government or any person aggrieved by any order of the Land Tribunal under sub-section (2) of section 12, sub-section (3) of section 13A, section 22, section 23, sub-section (2) of section 26 (where the amount of arrears of rent claimed exceeds five hundred rupees), section 31, section 47, sub-section (3) or sub-section (4) of section 48, sub-section (3) of section 49, sub-section (6) of section 52, section 57, sub-section (5) of section 66, section 72F, section 73,

sub-section (2) of section 77, section 80B, sub-section (4) of section 90, section 106 or section 106A may appeal against such order within such time as may be prescribed to the appellate authority.

2. At present there is no provision to file appeal against an order by the Land Tribunal under section 106B. Now the Government have decided to include a provision for Appeal in the case of an order under section 106B of the Land Tribunal regarding issue of certificate of title to a person claiming to be a deemed tenant under section 7E of the Act.

3. The Bill is intended to achieve the above objects.

#### FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

K. RAJAN

EXTRACT FROM THE RELEVANT PORTIONS OF  
THE KERALA LAND REFORMS ACT, 1963  
(ACT 1 OF 1964)

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102. *Appeal to appellate authority.*—(1) The Government or any person aggrieved by any order of the Land Tribunal under sub-section (2) of section 12, sub-section (3) of section 13A, section 22, section 23, sub-section (2) of section 26 (where the amount of arrears of rent claimed exceeds five hundred rupees), section 31, section 47, sub-section (3) or sub-section (4) of section 48, sub-section (3) of section 49, sub-section (6) of section 52, section 57, sub-section (5) of section 66, section 72F, section 73, sub-section (2) of section 77, section 80B, sub-section (4) of section 90, section 106 or section 106A may appeal against such order within such time as may be prescribed to the appellate authority.

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